

RAMACHANDRAN) : Sir, I beg to move :

"That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act".

The motion was adopted.

345
(iii) **Indian Council of Agricultural Research.** — *Election*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (**SHRI K. C. LENKA**) : Sir, I beg to move :

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research, subject to other provisions of the said Rules."

MR. SPEAKER : The question is :
"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct four members from among themselves to serve as members of the Indian Council of Agricultural Research, Subject to other provisions of the said Rules."

The motion was adopted.

346 (iv) **Tea Board** — *Election*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (**SHRI P. CHIDAMBARAM**) : Sir, I beg to move :

"That in pursuance of Section 4 (3)(f) of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of Section 4 (3)(f) of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

347
(v) **Marine Products Export Development Authority** — *Election*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE, (**SHRI P. CHIDAMBARAM**) : Sir I beg to move :

"That in pursuance of Section 4 (3)(c) of the Marine Products Export Development Authority Act 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Exports Development Authority, subject to other provisions of the said Act."